

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.17
I.A No. 309/2021
CP (IB) No.21/BB/2021

IN THE MATTER OF:

M/s.KAP (India) Projects and Construction
Private Limited ... Petitioner
Vs.
M/s. Aishwarya heights infra Private Limited ... Respondent

Order under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 19.09.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Ricab Chand
For the Respondent : Shri Shrikara

ORDER

1. Heard Shri Ricab Chand, Learned Counsel for the Petitioner and Shri Shrikara, Learned counsel for the Respondent.
2. On the last date of hearing i.e., 29.07.2022, both the Counsels requested time stating that settlement talks were going on between the parties. However, today the Learned Counsel for the Petitioner submitted that the settlement talks are not progressed and requested to list the C.P and I.A ^{for} of hearing.
3. List the case on **20.10.2022**

-Sd-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)